

ITEM NO.19

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10212/2024

(Arising out of impugned final judgment and order dated 18-06-2024 in CRLP No. 3829/2017 passed by the High Court of Karnataka at Bengaluru)

JAIDEEP BOSE

Petitioner(s)

VERSUS

M/S BID AND HAMMER AUCTIONEERS PRIVATE LIMITED

Respondent(s)

(FOR ADMISSION and IA No.166438/2024-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS)

Date : 12-08-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. R. Basant, Sr. Adv.
 Mr. Yoginder Handoo, AOR
 Mr. Ashwin Kataria, Adv.
 Mr. Raunak Arora, Adv.
 Mr. Garvit Solanki, Adv.
 Ms. Medha Gaur, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1 The petitioner is the Editorial Director of Bennett Coleman and Company Limited. Mr R Basant, senior counsel appearing on behalf of the petitioner submits that :

(i) The complaint lacks specific allegations of acts or omission by the

petitioner (except allegations of a general nature);

- (ii) The High Court erroneously assumed that the petitioner is the Editor of all the newspapers and publications of the Bannett Coleman and Company Ltd and is, therefore, responsible for all their contents; and
 - (iii) Separate individuals have been designated under Section 7 of the Press and Registration of Books Act 1867 and hence the complaint of defamation against the petitioner was not maintainable.
- 3 Issue notice returnable on 9 September 2024.
- 4 Pending further orders, there shall be a stay of further proceedings in connection with Complaint Case No 18491/2016.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR